

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †1245**

**TO BE ANSWERED ON THE 18th DECEMBER, 2018 / AGRAHAYANA 27, 1940
(SAKA)**

PEACEFUL SOLUTION OF EXTREMISM

†1245. SHRI RAHUL KASWAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of terrorism, extremism and naxalism have been curbed in the country during the last three years and if so, the details thereof, bordering area-wise;**
- (b) whether the Government is seriously considering any policy for peaceful solution of terrorism and naxalism in the country;**
- (c) if so, the details thereof;**
- (d) whether the Government proposes to provide common amnesty to the naxalites/terrorists laying down arms and abjuring violence and to provide any fruitful resettlement package; and**
- (e) if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The overall internal security situation in the country is under control due to continuous and unrelenting efforts of the Central and State Governments. However, the details of the terrorist/insurgent/ extremist incidents during the last three years in the country are at Annexure.

(b) & (c): The Government is following a multi-pronged strategy to deal with terrorism/insurgency/extremism which includes willingness to talk to terrorist/insurgent/extremist groups, provided they abjure violence and

seek resolution to their demands within the framework of the Constitution of India. Concerted efforts are being made by the Central and the State Governments to deal with the insurgency/ terrorism/extremism in the country. The Central Government is supplementing the efforts of the State Governments to deal with terrorist/insurgent/extremist groups in a coordinated manner, which, inter alia, include sharing of intelligence, financial assistance for strengthening of the State Police Forces and Intelligence Agencies under the Police Modernization Scheme, reimbursement of Security Related Expenditure, sanction of India Reserve Battalions, deployment of Central Armed Police Forces for carrying out intensive joint counter insurgency operations, providing security for vulnerable installations and infrastructural projects based on threat assessment, declaring unlawful associations and terrorist organizations under the Unlawful Activities (Prevention) Act, 1967 (UAPA), declaring specific areas as 'disturbed areas' under Armed Forces (Special Powers) Act, 1958 and issuing notification for Unified Command Structure, etc.

(d) & (e): The Central Government has a comprehensive "Surrender-cum-rehabilitation scheme" for Left Wing Extremists (LWE) in the affected States to allow LWE to return to the mainstream. In addition, States also have their own respective surrender policies for encouraging surrender by LWE cadres.

The Government of Jammu & Kashmir has a surrender policy applicable in the State of Jammu & Kashmir to facilitate the return of ex-militants, who belong to Jammu & Kashmir State and had crossed over to the PoK/Pakistan for training in insurgency but have given up insurgent activities due to a change of heart and are willing to return to the State. This policy aims to rehabilitate the surrendered militants and to encourage them to lead a normal life and contribute towards the prosperity and the progress of the State as well as of the nation.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question
No. 1245 for 18.12.2018

(1) Hinterland of the country

Year	No. of terrorist attack
2015	01
2016	01
2017	-

(2) Jammu & Kashmir

Year	No. of terrorist incidents
2015	208
2016	322
2017	342

(3) North Eastern Region

Year	Number of incidents relating to insurgency in the North East
2015	574
2016	484
2017	308

(4) Left Wing Extremism (LWE)

Year	Number of incidents relating to Left Wing Extremism
2015	1089
2016	1048
2017	908
